

financial institutions to top 15 industrial groups (classified according to balance outstanding under fund based limits sanctioned as on 31.03.1994) as on 31st March, 1995 was Rs. 14128.42 crores. The details regarding individual constituent of banks and financial institutions cannot be divulged in terms of the provisions of statutes governing public sector banks and financial institutions as also the provisions of Public Financial Institutions (Obligation as to Fidelity and Secrecy) Act, 1983.

Banks/financial institutions take action to recover the dues as per their laid down rules procedures. With a view to facilitate expeditious adjudication and recovery of debts due to Banks and Financial Institutions Act, 1993 to facilitate quicker recoveries of loan arrears. RBI has also issued guidelines to all scheduled commercial banks and financial institutions on 23rd April, 1994 with regard to disclosure of information regarding defaulting borrowers of banks and financial institutions. These guidelines, inter alia, provide for submission by banks and financial institutions to RBI the details of borrowal accounts which have been classified as Doubtful, Loss and Suit-filed with outstanding (both funded and non-funded) aggregating to Rs. 1 crore and above, and circulation by RBI to banks and financial institutions of this information which they may make use of while considering on merits the requests for new additional credit limits by existing and new constituents.

#### **Foreign Investment in the Country**

3555. SHRI RAMENDRA KUMAR : Will the Minister of INDUSTRY be pleased to state :

(a) the total capital invested in the country by the various foreign/multinational companies during the last three years after the implementation of Economic Reform Programmes, State-wise;

(b) whether there are States where no foreign capital has been invested; and

(c) if so, the details thereof alongwith the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) to (c) Actual inflow of foreign direct investment during the last three years i.e. from January, 1993 to June, 1996 is as under :

Year	Amount (Rs. in crores)
1993	1786.71
1994	2981.85
1995	6370.16
1996 (upto June)	3911.32

Actual inflow of foreign direct investment is monitored by Reserve Bank of India. State-wise data of Actual inflow of foreign direct investment is not centrally maintained.

[English]

#### **Direct Foreign Investment and Technology**

3556. DR. RAMESH CHAND TOMAR : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government have decided to seek direct foreign investment and technology for small scale sector;

(b) if so, whether any strategy have been chalked out by the Government in this regard;

(c) if so, the main features of the strategy; and

(d) how it is likely to be implemented?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b) As per present policy, equity investment by a foreign industrial undertaking is permitted to the extent of 24% in the small scale sector. Due to their smallness large direct foreign investment do not take place in the small scale sector. Technology flows in the small scale sector are encouraged through the mechanism of mutual trade relations, joint ventures and technology transfer arrangements.

(c) and (d) International cooperation between the small scale industries of India and industrial undertakings located abroad are encouraged by means of exhibitions, participation in trade fairs, seminars and symposia, etc.

#### **Loan Waiver Scheme**

3557. SHRI C. NARAYANA SWAMY : Will the Minister of FINANCE be pleased to state :

(a) whether loans upto an amount of Rs. 10,000/- (Ten thousand) granted to different sections of people from various financial institutions including commercial banks and cooperative societies/ banks in the country were ordered to waive by the Union Government during 1989-90 in each case;

(b) whether the Union Government have since reimbursed the entire amount of such loans to the financial institutions in that period;

(c) if so, the details thereof and the reasons for not compensating the cooperative societies/banks in the country so far thereby causing a great loss to these cooperative institutions; and

(d) the remedial steps being taken in the matter?